

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 3416/2024 IA 3417/2024 in C.P. (IB)/228(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2024**

NAME OF THE PARTIES:- IA 3416/2024 Mr. Prashant Jain
V/s
Mrs. Archana Biyani
IA 3417/2024 Mr. Prashant Jain
V/s
Mrs. Archana Biyani
IN THE MATTER OF
Rajat Textiles
V/s
IRAA Clothing Private Limited

**Section: Sec 60(5), Sec 43(1) r/w Sec 44 (1) Sec 60(5), Sec 66(1) U/s 9 of Insolvency
and Bankruptcy Code, 2016**

ORDER

IA 3416 of 2024:- Counsel, Mily Ghoshal a/w Sophia Hussain appeared for the Applicant/RP, and Counsel, Abhishek salian a/w Aditya Nair appeared for the Respondent no. 1. None is present on behalf of the Respondent nos. 2 to 4.

This Application has been filed by the RP u/s 43(1) of the Code, 2016. **The registry is directed** to issue notice to the Respondent nos. 2 to 4 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent nos. 2 to 4 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof

of service of notice at least two days before the next date of hearing.

In the meantime, Respondent No. 1 shall file their reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **23.08.2024**.

IA 3417 of 2024:- Counsel, Mily Ghoshal a/w Sophia Hussain for the Applicant/RP and Counsel, Abhishek salian a/w Aditya Nair for Respondent no. 1. None present on behalf of the Respondent nos. 2 and 3.

This Application has been filed by the RP u/s 66(1) of the Code, 2016. **Registry is directed** to issue notice to Respondent nos. 2 and 3 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent nos. 2 and 3 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing.

In the meantime, Respondent No. 1 shall file their reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **23.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)